

ITEM NO.1

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25725/2023

(Arising out of impugned final judgment and order dated 01-07-2023 in CRLMA No. 14435/2022 passed by the High Court Of Gujarat at Ahmedabad)

TESTA ATUL SETALVAD

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

Date : 01-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nizam Pasha, Adv.

For Respondent(s) Mr. Tushar Mehtra, SG
Ms. Swati Ghildiyal, AOR
Mr. Kanu Agrwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

After having heard this Special Leave Petition for sometime, we are unable to agree while deciding the prayer for interim relief. Therefore, it will be appropriate if under the orders of the Hon'ble the Chief Justice of India, this petition is placed before the appropriate larger Bench. The Registrar (Judicial) is directed to place this order

immediately before the Hon'ble the Chief Justice of India.

Mr. C.U. Singh, learned Senior Advocate appearing for the petitioner submits that the matter may be placed before the Hon'ble the Chief Justice of India at the earliest so that the Bench can be constituted at the earliest. It is for the Hon'ble the Chief Justice of India to consider that request.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)